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WP-5142-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT,  
CHIEF JUSTICE

&amp;

HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 3<sup>rd</sup> OF APRIL, 2025

WRIT PETITION No. 5142 of 2025

*NISHANT PANDEY*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

Shri Dhires Singh Dubey - Advocate for the petitioner.

Shri Ritwik Parashar - Govt. Advocate for State.  
.....

ORDER

*Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice*

The petitioner in this petition has prayed for following relief:

"1. Issue a writ in the nature of mandamus directing the concern Respondents to decide/consider the representation of the Petitioner dated 04.11.2024 produced as Annexure-P/5.

2. Issue a writ in the nature of mandamus directing the Tehsildar to decide/consider the application of the Petitioner dated 23.09.2024 produced as Annexure P/6.

3. Issue a writ in the nature of mandamus directing the concern Respondents to remove the Tarbadi from the part of land bearing Araji No.121/1 area 0.634 hect as soon as possible and grant compensation to the petitioner.

4. Issue any other writ, order or direction as this Hon'ble Court deems fit."



2. We hereby dispose of this petition directing the respondent No.2 to take into consideration the representation dated 04.11.2024 and application dated 23.09.2024 which are Annexure-P/5 and P/6 respectively within four weeks and decision so taken shall be communicated to the petitioner within three days thereafter.

3. Needless to state that if the petitioner still remains aggrieved by the decision so taken, he may challenge the same before the appropriate forum.

**(SURESH KUMAR KAIT)**  
**CHIEF JUSTICE**

**(VIVEK JAIN)**  
**JUDGE**

Biswal